

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

DA.900/91  
with  
MA No. 258/93

date of decision : 23-3-93

91

Between

V. Rajan Babu : Applicant

and

1. Union of India, rep. by its  
Secretary  
Department of Atomic Energy  
New Delhi

2. The General Manager  
Heavy Water Project  
Manuguru  
Khammam District

3. The Operation Manager  
Heavy Water Project  
Manuguru  
Khammam District

4. The Chief Executive  
Heavy Water Board  
5th Floor, V.S. Bhavan  
Anusaktinagar  
Bombay 400094

: Respondents

Counsel for the Applicant : K. Anantha Rao  
Advocate

Counsel for the Respondents : N.V. Ramana, Standing Counsel  
for Central Government

CORAM :

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice-Chairman)

The applicant herein filed OA.724/91 praying for expunging the adverse remarks passed against him. During the

To

1. The Secretary, Union of India, Dept. of Atomic Energy, New Delhi.
2. The General Manager, Heavy Water Project, Manuguru, Khammam Dist.
3. The Operation Manager, Heavy Water Project, Manuguru, Khammam Dist.
4. The Chief Executive Heavy Water Board, 5th Floor, V.S.Bhavan, Anusaktinagar, Bombay-094.
5. One copy to Mr. K. Ananta Rao, Advocate, 16-2-507 /1/13 New Malakpet, Near Rice Mills, Hyderabad.
6. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
7. One spare copy.

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(22)

pendency of the said OA, the applicant filed this OA when his case was not considered for promotion on the ground that there were adverse remarks against him. By interim order dated 25-9-91, the respondents were directed to call the applicant for interview for the post of Scientific Officer, which was scheduled to be held on 27-9-1991. But it was also added in the said order that the result of the said interview should not be published pending disposal of this OA.900/91. OA.724/91 was allowed by this Tribunal as per Judgement dated 15-10-1992, whereby the adverse remarks as against the applicant were expunged, <sup>As</sup> the only reason for non-consideration of the applicant for the promotion to the post of Scientific Officer in 1991 was due to the adverse remarks against him, <sup>and</sup> ~~But~~ as those adverse remarks were expunged by the Judgement dated 15-10-1992 in OA.724/91, a direction had to be given to the respondents to consider the applicant for the promotion for the post of Scientific Officer in the light of his performance at the time of <sup>held as</sup> interview. As per the interim order dated 25-9-1991 so it is necessary to direct the respondents to publish the result and to act on the basis of the said ~~order~~ result.

2. This OA is ordered accordingly. No costs.

3. MA had become infructuous as the OA is disposed of.

XNR  
(V. Neeladri Rao)  
Vice-Chairman

R. Balasubramanian  
(R. Balasubramanian)  
Member (Admn.)

Dated : March 23, 93  
Dictated in the Open Court

sk

829/3/93  
Deputy Registrar (G)

*URGENT*  
TYPED BY (3) COMPARED BY  
CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND  
THE HON'BLE MR.K.BALASUBRAMANIAN :  
MEMBER(ADMN)

AND  
THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER(JULL)

DATED: 23-3-1993

ORDER/JUDGMENT

R.P./C.P./M.A.No. 258/93 2  
in

O.A.No. 900/91

T.A.No. 258/93 W.P.No. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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